

proceedings under Section 95 of IBC, 2016 and willfully not appearing in this matter, Bailable Arrest Warrants were issued against the Respondents.

Counsel for the Liquidator as well as Liquidator is directed to take necessary steps with regard to execution of Bailable Arrest Warrants of Rs. 2000/-. Fresh Bailable Arrest Warrants for Rs. 2000/- be issued against the Suspended Directors. List the IA on 10.04.2023.

IA No. 15/JPR/2023:

Heard Ms Vani Vyas, proxy counsel appearing on behalf of the Liquidator. Mr. Satyendra Prasad Khorania, Liquidator present in person. Mr. Hemraj Sharma, Chief Manager of SBI present in person on behalf of Respondent No. 1 and Mr. Harishankar Sharma present in person on behalf of Respondent No. 2. It is submitted by both the Respondents that this application may be decided and the bank has agreed to pay sum of Rs. 13.83 Lakhs to the Liquidator.

Respondent No. 1 is directed to file the proof of payment of the said amount. List the matter along with pending IAs on 10.04.2023.



(Prasanta Kumar Mohanty)
Technical Member



(Deep Chandra Joshi)
Judicial Member

March 14, 2023